

[Shri Karmarkar]

(5) Report of the Tariff Commission on the Caustic Soda and Bleaching Powder Industry, 1954;

(6) Ministry of Commerce and Industry Resolution No. 32(1)TB/54, dated the 28th January, 1955;

(7) Ministry of Commerce and Industry Notification No. 32(1)TB/54, dated the 28th January, 1955; and

(8) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (5) to (7) above could not be laid within the prescribed period.

(9) Report of the Tariff Commission on the Automobile Sparking Plug Industry, 1954;

(10) Ministry of Commerce and Industry Resolution No. 21(2)TB/54, dated the 22nd January, 1955;

(11) Ministry of Commerce and Industry Notification No. 21(2)TB/54, dated the 22nd January, 1955; and

(12) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (9) to (11) above could not be laid within the prescribed period.

(13) Report of the Tariff Commission on the continuance of protection to the Stearic Acid and Oleic Acid Industry, 1954;

(14) Ministry of Commerce and Industry Resolution No. 2(1)TB/54, dated the 31st December, 1954; and

(15) Ministry of Commerce and Industry Notification No. 2(1)TB/54, dated the 31st December, 1954.

(16) Report of the Tariff Commission on the continuance of protection to the Oil Pressure Lamps Industry, 1954;

(17) Ministry of Commerce and Industry Resolution No. 46(1)TB/54, dated the 31st December, 1954; and

(18) Ministry of Commerce and Industry Notification No. 46(1)TB/54, dated the 31st December, 1954. [Placed in Library. See No. S-3/55.]

(19) Report of the Tariff Commission on the Dyestuff Industry, 1954;

(20) Ministry of Commerce and Industry Resolution No. 78(1)TB/54, dated the 2nd February, 1955; and

(21) Ministry of Commerce and Industry Notification No. 78(1)TB/54, dated the 2nd February, 1955. [Placed in Library. See No. S-12/55.]

NOTIFICATIONS UNDER SECTION 22(3) OF REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT.

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I beg to lay on the Table a copy of each of the following Ministry of Works, Housing and Supply Notifications under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952:

(i) Notification No. 8064-EII/54, dated the 29th September, 1954;

(ii) Notification No. 8273-EII/54, dated the 4th October, 1954; and

(iii) Notification No. 8855-EII/54, dated the 19th October, 1954. [Placed in Library. See No. S-13/55.]

NOTIFICATIONS UNDER SECTION 38 OF THE CENTRAL EXCISES AND SALT ACT

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** I beg to lay on the Table a copy of each of the following Central Excises Notifications under section 38 of the Central Excises and Salt Act, 1944:

(i) Notification No. 53, dated the 22nd December, 1954; and

(ii) Notification No. 1, dated the 29th January, 1955. [Placed in Library. See No. S-5/55.]